

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2983
ANSWERED ON:18.08.2004
PENDING CBI CASES
Das Shri Khagen

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases pending with the Central Bureau of Investigation(CBI);
- (b) the number of pending cases upto 5 years, upto 10 years and above, state-wise;
- (c) the reasons of inordinate delay in submission of final reports;
- (a) whether there is shortage of adequate efficient staff in the organisation; and
- (b) if so, the details thereof including the measures proposed to be taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a): Total cases pending under investigation as on 31.7.2004 are 1555.
- (b): Out of these 1555 cases, 1530 cases are pending upto 5 years, 23 cases are pending for more than 5 years but less than 10 years and 2 cases are pending for more than 10 years. The state wise categorization of pending cases is not possible since most of the cases are having interstate/international ramifications.
- (c): The main reasons for delay in investigation in some cases are as under :
#Delay in getting witnesses. # Delay in getting documents. # Investigation in different states. # Investigation in foreign countries. # Delay in issuance and execution of Letters of Rogatory. # Delay due to extensive field investigation. # Stays granted by the Court on petitions filed by the accused.
- (d): No, Sir.
- (e): Does not arise.